

(25) (54)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 67/95

Date of Order: 18-1-95.

Between:

- | | |
|------------------------|---------------------------|
| 1. Swarupa. | 8. M.M.Appa. |
| 2. M.Thangam. | 9. M.Sangaiah. |
| 3. M.N.Reddy. | 10. M.Malleswara Rao |
| 4. Ch.Ramakrishna Rao. | 11. Mohd.Khaja Chajuddin. |
| 5. N.Ambaiiah. | 12. K.Ramakrishna. |
| 6. G.Satyanarayana | 13. D.Kasaiah. |
| 7. M.Venkateswara Rao. | |

.. Applicants.

and

1. The Sr.Superintendent, Telegraph Traffic, Warangal Division, Hanumakonda-1
2. The Chief General Manager, Telecom, A.P.rep. Union of India, Hyderabad-1.
3. The Sr.Manager, Estate, BHEL, Ramachandrapuram, Hyderabad-32.

.. Respondents.

For the Applicants: Mr.C.Suryanarayana. Advocate.

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BOE MR. JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMIN)

The Tribunal made the following Order:-

Admit.

Until further orders, the order in regard to recovery of amount paid towards H.R.A. upto the end of November, 1994 to the applicant, is suspended.

List it for final hearing immediately below admissions on 15.2.1995. For reply in the meanwhile.

Amal Kumar
19-1-95
Deputy Registrar (J) CC.

To

1. The Sr.Superintendent, Telegraph Traffic, Warangal Division, Hanumakonda-1.
2. The Chief General Manager, Telecom, A.P.Union of India, Hyderabad-1.
3. The Sr.Manager, Estate, BHEL, Ramachandrapuram, Hyderabad-32.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pvm

(55)

C.C. Today's
19/1/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMIN)

DATED: 18-1-1995

ORDER/JUDGMENT:

M.A./R.A/C.A.No.

in

O.A.No. 67/95

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Dvm

Central Administrative Tribunal
DESPATCH
19 JAN 1995
G. Jay
HYDERABAD BENCH.